

**(2019) 10 DEL CK 0329**

**In the Delhi High Court**

**Case No :** Criminal Writ Petition No. 2890 Of 2019

Mohd. Wahid & Ors

APPELLANT

Vs

State & Anr

RESPONDENT

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**Date of Decision :** 17-10-2019

**Acts Referred:**

Indian Penal Code, 1860 — Section 34, 308

**Citation :** (2019) 10 DEL CK 0329

**Hon'ble Judges :** Brijesh Sethi, J

**Bench :** Single Bench

**Advocate :** Gautam Kumar, Sanjay Lao

**Final Decision :** Disposed Of

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## **Judgement**

Brijesh Sethi, J

1. Quashing of FIR No. 524/2019, under Sections 308/34 IPC, registered at police station Nangloi, New Delhi is sought on the ground that the matrimonial dispute stands amicably settled between the parties.
2. All the petitioners and Respondent no. 2 are present in the Court and they have been duly identified by Investigating Officer of this case.
- 3 It is submitted by both the parties that the dispute between them has been amicably resolved and now they have no grievance against each other and therefore, the FIR in question and proceedings emanating there from be quashed.
4. In view of the fact that both the parties have resolved their dispute amicably, FIR No. 524/2019, under Sections 308/34 IPC, registered at police station Nangloi, New Delhi and proceedings emanating there from, are hereby quashed qua petitioners.
5. Petition is accordingly disposed of.